

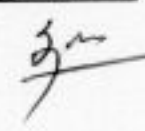
Allahabad Bench

CP No.(IB) 131/ALD/2017,
CA No. 85/2019, CA No. 249/2019 ,
CA No. 322/2019, CA No. 349/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2019

NAME OF THE COMPANY: Asset Reconstruction Company (India) Limited Vs. Shamken Spinners Limited

SECTION OF I & B CODE: 33 & 60(5) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Zain Abbas	Adv	R.P.	
<u>2.</u>				

CP NO.(IB)131/ALD/2017, CA NO.85/2019, CA NO.249/2019, CA NO.322/2019, CA NO.349/2019


Sh. Zain Abbas, Advocate for RP is present.

Ld. Counsel appearing for RP states that the amount of cost of process had not been paid nor the professional fees has been paid till now, therefore, CoC may be directed for the same. However, none present on behalf of CoC. Let notice be issued to the CoC including by the process of Court and Dasti and make the presence by the next date of listing.

Necessary step be taken by the petitioner within three days, put up 12th December, 2019, by which time CoC may file reply, as to why the amount of expenses etc. are not being deposited.

Affidavit of service be also filed by the next date of listing.

Dated: 18.11.2019


(Justice Rajesh Dayal Khare)
MEMBER (J)